

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7370/2004

(From the judgement and order dated 17/10/2003 in RP No. 980/2002 of the NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW DELHI)

NEW INDIA ASSURANCE CO. LTD.

Petitioner(s)

VERSUS

PRABHU LAL

Respondent(s)

(With prayer for interim relief and office report )

WITH SLP(C) NO. 17794 of 2004

(With prayer for interim relief and office report)

SLP(C) NO. 7618 of 2005

(With appln. for vacating stay and prayer for interim relief and office report)

Date: 13/04/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s)

Mr. M.K. Dua,Adv.

Mr. Kishore Rawat, Adv.

For Respondent(s)

Mr. Pankaj Kumar Singh, Adv.

Dr. Vinod Tewari, Adv.

Mr. K.L. Janjani, Adv.

Mr. P.S.Narasimha, Adv.

Mr. Shekhar G. Devasa, Adv.

Mrs. Rajshri A.Dubey, Adv.

Mr. Ashutosh Dubey, Adv.

Mr. Dinesh Kumar Garg, Adv.

Mr. Jagjit Singh Chhabra, Adv.

UPON hearing counsel the Court made the following

O R D E R

and two Four weeks' time is granted for filing counter affidavit

weeks thereafter for rejoinder.

List the petitions in July, 2006.

(N. Annapurna)

(V.P. Tyagi)

Court Master

Court Master